



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 1055 of 200 2

Applicant(s) ... Pramod Kumar Patnaik ... Respondent(s) ... U.O.I and others

Advocate for Applicant(s) ... Mr. P.K. Padhi ... Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

T.P.O/B.D. for Rs.50/- ~~fixed~~
For Registration please

on memo

For today on 19.12.02
after lunch.

125
19.12.02

P.K.P.
S.O (S)

REGISTER

1. ORDER DT. 19.12.2002.

This matter has been taken up today on being mentioned in the morning by the learned counsel for the Applicant.

Seen the petition. Heard learned counsel for the Applicant.

Applicant has raised several grievances in his appeal dated 8.7.2002 under Annexure-2. At this stage, Mr. Padhi, learned counsel for the Applicant prays for a direction to the

2

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. 19.12.02
copy of or. with
copy of OA, sent
to all resp'ts and
Sects. Copies handed
over to Counsel
for both sides.

20/11/02
Bb
Sc

Respondents for expeditious disposal of the said appeal/representation under Annexure-2. Since the said petition, as reported by the learned counsel for the applicant, has not been disposed of as yet, the prayer made in this Original Application is allowed, by giving direction to the Respondents to dispose of the said appeal/representation of the applicant dated 8.7.2002, under Annexure-2 with a reasoned and speaking order, if the same is received and pending with them, within a period of three months from the date of receipt of a copy of this order. With this direction, the OA is disposed of. No costs.

Send copies of this order along with copies of the OA to the Respondents and free copies of this order be given to learned counsel for the Applicant and Mr. B. S. Tripathy, learned Advocate who usually appears for ESI Corporation, on whom a copy of this OA has been served.

Member (Judicial)

19.12.2002